

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-353(ND)/2017

IN THE MATTER OF:

M/s. New Delhi Associates (P) Limited

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -


For the RD(N) : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Upon notice sent to the ROC, Ld. representative for the ROC is present and seeks some time for filing reply. Taking into consideration the same, four weeks time is granted with an advance copy to be made available to the Ld. Counsel for the petitioner. Rejoinder, if any, to be filed within a period of two weeks thereafter by the petitioner.

Post the matter on 13.12.2017.

Surjit  
06.11.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)